

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NIKHIL FOOTWEARS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	NIKHIL FOOTWEARS PRIVATE LIMITED
2.	Date of Incorporation of Corporate debtor	9 th January 1987
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN: U19201DL1987PTC026643
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 98, Shahzada Bagh, Industrial Area Old Rohtak Road, Delhi – 110035 Also at: - 52-53, HSIDC Industrial Estate, Kundli, Sonipat, Haryana, 131028
6.	Insolvency Commencement date in respect of corporate debtor	10 th March 2022
7.	Estimated Date of closure of insolvency resolution process	6 th September 2022 (180 th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Rahul Jain IBBI/IPA-001/IP-P02078/2020-2021/13219
9.	Address and Email of the Interim Resolution Professional as registered with the Board	27/33, Ground Floor, Gali No. 9, Pandav Road, Vishwas Nagar, Shahdara, New Delhi - 110032 Email: - ca.rahuljain.2005@gmail.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	Immaculate Resolution Professionals Private Limited Unit No. 111-112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon – 122018 Email: - cirp.nikhilfootwears@gmail.com
11.	Last Date of Submission of Claims	24 th March 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b)Details of authorized representatives are available at:-	(a) Web Link: - http://www.ibbi.gov.in/downloadform.html (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bench – IV, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against **Nikhil Footwears Private Limited** on 10th March 2022.

The creditors of **Nikhil Footwears Private Limited** are hereby called upon to submit their claims with proof, on or before **24th March 2022** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.



Rahul Jain

**Interim Resolution Professional
For Nikhil Footwears Private Limited**

IBBI Regn No.:- IBBI/IPA-001/IP-P02078/2020-2021/13219

Place: New Delhi

Date: 12th March 2022